

**Issue of ad-hoc Import Licence to Coca Cola Export Corporation**

4233. SHRI DHARAMSINHBHAI PATEL:

SHRI R. L. P. VERMA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Coca Cola Export Corporation has been issued ad-hoc import licences since 1972; if so, the reasons therefor;

(b) whether in 1976 an ad-hoc import licence worth of Rs. 2.61 lakhs was issued;

(c) the exports of the company during 1974, 1975 and 1976, year-wise; and

(d) names of companies who have received ad-hoc import licences and the value?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). Yes, Sir. The Coca Cola Export Corporation has been issued Actual Users' import licences for raw materials on an ad hoc basis for the following amounts since 1972:—

Year	Value of AU Licences (Rs. in lakhs)
1972 . . . . .	7.00
1973 . . . . .	16.00
1974 . . . . .	Nil
1975 . . . . .	14.25
1976 . . . . .	2.61

Following the reduction of the rate of replenishment from 20 per cent to 4.5 per cent of the FOB value of exports in respect of this Company from 1971-72, it was decided to issue Actual Users' licences for Rs. 16 lakhs per annum on the basis of the quantum of imported raw materials required by the Company in 1971 as determined by an inter-Ministerial Committee. It was also decided to reduce the value of Actual Users' licence by 5.5 per cent per annum commencing from 1974-75. Accordingly, the Actual Users' licence for Rs. 14.25 lakhs was given in 1974-75. An advance raw material licence for Rs. 2.61 lakhs only was given in December 1976 pending the disposal of the applications made by the Company under Foreign Exchange Regulation Act.

(c) The total export earnings by the Company during the 3 years 1974 to 1976 were respectively Rs. 129.38 lakhs, Rs. 5.52 lakhs and Rs. 2.94 lakhs.

(d) Particulars about names, value etc. of all import licences including licences issued on ad hoc basis are regularly published in a weekly publication of the Chief Controller of Imports & Exports entitled "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences." Copies of this publication are being supplied to Parliament Library.

Survey re: setting up of T.V. Centre at Udaigiri in Orissa

4234. SHRI SRIBATCHA DIGAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the survey work for setting up a television centre at Udaigiri in the State of Orissa has been completed; and

(b) if not, the reasons for delay for its implementation?

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI):** (a) and (b). Apart from Sambalpur no other Television Centre, either at Udaigiri or any other place in Orissa, is envisaged in the present Plan period.

**Alok Udyog Vanaspati and Plywood Ltd., Budge-Budge, West Bengal**

**4235. SHRI JYOTIRMOY BOSU:** Will the Minister of INDUSTRY be pleased to state:

(a) the Alok Udyog Vanaspati & Plywood Ltd., Budge-Budge, West Bengal has been closed since March, 1975;

(b) if so, how many people were employed at the time of its closure;

(c) whether the raw material for this unit was being brought from its sister concern Albion Plywood Ltd. factory in Andaman Island;

(d) whether the present owners are trying to dispose of Albion Plywood Plant and Machinery in Andamans; and

(e) if so, will it not mean that the Budge-Budge unit of the same group will never function again?

**THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES):** (a) The unit is closed since January, 1975.

(b) About 900 persons.

(c) Partly, the Company were obtaining their requirements of veneer from M/s. Albion Plywood Limited.

(d) This Ministry has no information at present.

(e) Does not arise.

**Inflow of foreign money during elections**

**4236. SHRI G. M. BANATWALLA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are in possession of any evidence or knowledge as regards monetary or non-monetary help received by any party or candidate from foreign countries for purposes of recent Parliament and Assembly elections;

(b) if so, which parties or candidates, the amount of monetary or non-monetary help received and the names of the countries; and

(c) action, if any, taken or contemplated by the Government?

**THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):** (a) and (b). Government have no information as regards receipt of monetary or non-monetary help by any party or candidate from foreign countries.

(c) Does not arise.

**Discontinuance of Telephone, Teleprinter and Electricity Lines of Newspapers**

**4237. SHRI JYOTIRMOY BOSU:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that disconnection of telephone, teleprinter and electricity lines of some newspapers and printing presses in Delhi which is a cognizable act of crime, was done at the instance of Smt. Indira Gandhi and Shri Sanjay Gandhi and under the direct supervision of the latter;

(b) if so, whether Government have arrested and prosecuted the persons involved; and

(c) if not, the reasons therefor?